

National Company Law Appellate Tribunal, Chennai

(Appellate Jurisdiction)

Company Appeal (AT)(CH)(INS)No.53 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)

(Arising out of Order dated 26.04.2021 in CP (IB) No.227/9/HDB/2017 with CA No.28 of 2018 passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench, Hyderabad)

In the matter of :

Yogesh Kundra
Suspended Director
Gati Infrastructure Pvt. Ltd.
(Formerly known as M/s. Gati Infrastructure Ltd.)
Plot No.20, Survey No.12, Kothaguda, Kondapur,
Hyderabad – 500 084

... Appellant

V

1. Sew & Prasad Joint Venture,
6-3-871, Snehlata Greenlands Road,
Begumpet, Hyderabad 500 016

2. Nandiraju Prabhakar
Interim Resolution Professional
Gati Infrastructure Private Limited,
(Formerly known as M/s Gati Infrastructure Ltd.)
Plot No.20, Survey No.12, Kothaguda, Kondapur,
Hyderabad – 500 084

... Respondents

Present:

For Appellant : Mr. K.V. Simhadri, Sr. Advocate
For Varsha Banerjee, Amir Bavani,
Advocates.

For 1st Respondent : Mr.V. Lakshmi Narayanan, Advocate
For Ms.Harshini Jothiram, Advocate

ORDER

(Virtual Mode)

Heard both sides. Hearing is completed. 'Judgment' is Reserved.

The Learned Counsel's appearing for the respective parties are required to file their 'Notes of Submissions' together with Citations (containing not more than three to five pages) before the 'Office of the Registry' (not only through e-filing but also through Hard Copy) within five days from today and the copies of the same shall be exchanged between them.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Technical)

12.05.2021

SE